

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/862/2019

Date of order: 23.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Rita Tiwari
Vs.
Eastern Railway

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Ms. C. Mukherjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM

Heard both.

2. After hearing, the respondents are directed to give a personal hearing to the applicant within a period of 4 weeks with due notice and advising her to furnish the required documents regarding her case within a further period of 8 weeks. Thereafter, the decision to be taken shall be communicated to the applicant forthwith.

3. OA is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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